

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2317
ANSWERED ON:10.03.2011
AGE OF MARRIAGE
Kishor Shri Kamal

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a large number of anomalies have arisen due to different interpretations of age of marriage in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to fix the legal age of marriage at 16 years and 18 years for girls and boys respectively; and?
- (d) if not, the reasons therefor ?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) No, Madam.
- (b) Does not arise.
- (c) No, Madam.
- (d) The Law Commission of India in its 205th Report had made recommendation for a uniform age of marriage of 18 years for both boys and girls. However, the Government is of the view that the difference in the age of marriage (21 years for boys and 18 years for girls) was deliberately inserted in the statutes in view of the social realities.